

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

R.A. 131/2002 IN O.A. 1320/2000

New Delhi, this the 04th day of June, 2002

HON'BLE SMT. LAKSHMI SWAMINATHAN, VICE CHAIRMAN (J)
HON'BLE SHRI S.A.T. RIZVI, MEMBER (ADMN)

1. Shri C.N. Sahai
s/o Late Shri B.K. Lal
Signal Inspector
2. Shri R.N. Sharma
Chief Signal Inspector
3. Shri Tarlok Nath
Chief Signal Inspector
4. Shri Shanti Kumar
Signal Inspector
5. Shri K.K. Marwaha
Chief Signal Inspector
6. Shri B.N. Misra
Signal Inspector
7. Shri B.B. Arora
Chief Signal Inspector

Applicants/
(Review Applicants)

Versus

Union of India through

1. General Manager, N.Rly.
2. Divl. Rly. Manager, N.Rly, New Delhi
3. Divl. Rly. Manager, N.Rly, Ambala
4. Divl. Rly. Manager, N.Rly, Ferozpur
5. Divl. Rly. Manager, N.Rly, Lucknow
6. Divl. Rly. Manager, N.Rly, Moradabad
7. Divl. Rly. Manager, N.Rly, Jodhpur

Respondents
(Review Respondents)

O R D E R (By Circulation)

Shri S.A.T. Rizvi:

The present RA No.131/2002 has been filed by the review applicants for review of the order passed in O.A. No.1320/2000 on 8.2.2002.

(2)

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2. After going through the RA, we find that the review applicants have tried to re-argue the case by reagitating mainly the same issues which they had raised in the O.A. The points raised by them were considered at sufficient length by the Tribunal while deciding the OA-1320/2000.

3. After a careful consideration of the matter, we also do not find any error apparent on the face of the record nor do we find any other justification which may require review of our order under Order XLVII Rule 1 of the CPC read with Section 22 (3)(f) of the Administrative Tribunals Act, 1985.

4. In the circumstances the RA is rejected.

(Signature)
(S.A.T. RIZVI)
MEMBER (A)

(Signature)
sunil

(Signature)
(SMT. LAKSHMI SWAMINATHAN)
VICE CHAIRMAN (J)